

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 567/97

THURSDAY, THIS THE 19TH DAY OF JUNE, 1997.

C O R A M:

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P. Balakrishnan S/o late Sri K.N. Nair
Retired Junior Authorised Representative
Income-tax Appellate Tribunal,
Cochin Bench, Cochin
now residing at 39/2594, 'Ambuj' Devi Colony,
Dewans Road, Cochin-682 016.

Applicant

Vs.

1. The Chief Commissioner of Income-tax
Central Revenue Building,
I.S. Press Road,
Cochin-682 018.
2. The Zonal Accounts Officer,
Central Board of Direct Taxes,
San Juan Towers,
Cochin-682 018.
3. The Senior Authorised Representative
Income-tax Appellate Tribunal,
Narayani Nilayam, Warriam Road,
Ernakulam South,
Cochin-682 016.

.. Respondents

By Advocate Mr. James Kurian, ACGSC

The application having been heard on 19.6.97, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who retired as Junior
Authorised Representative in the Income-tax Appellate Tribunal
Cochin Bench, Cochin, is that the respondents have refused to fix his
pension and pensionary benefits in accordance with the pay revised
pursuant to the orders of the Tribunal in O.A. 1426/95. Therefore,
the applicant has filed this application for following reliefs:

" i) To direct the respondents in the application to issue the consequential orders enhancing the basic pension, residual pension, family pension at normal rate of the applicant on the last pay arrived at on the basis of the refixation of pay

made by the first respondent in giving effect to the order dated 29.2.96 of this Hon'ble Tribunal in O.A. 1426/95 and also to pay the arrears of pension, gratuity and commutation of pension due to the applicant consequent on the above said re-fixation of pay within such time as this Hon'ble Tribunal considers fit.

ii) To direct the Respondents to pay the applicant interest and costs at the rate this Hon'ble Tribunal may fix.

iii) To pass such other order as this Hon'ble Tribunal deems fit and proper on the facts and circumstances of the case."

2. When the application came up for hearing, the ACGSC Shri James Kurian, appearing for the respondents states that the respondents do not wish to contest the application and that they would revise the applicant's pension/^{and} make available to him whatever is due without much delay.

3. In the light of the above submission by the learned counsel for the respondents, we allow the application and direct the respondents to re-fix the pension and other pensionary benefits of the applicant on the basis of the orders of the respondent pursuant to the orders of the Tribunal in O.A. 1426/95 and make available to the applicant the benefits flowing therefrom, within a period of two months from the date of communication of this order. No costs.

Dated the 19th June, 1997.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

kmn


A.V. HARIDASAN,
VICE CHAIRMAN